## INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY (RE-INSURANCE ADVISORY COMMITTEE) (AMENDMENT) REGULATIONS, 2024

The Authority, exercising its powers under section 101B of the Insurance Act, 1938, has issued the IRDA (Re-Insurance Advisory Committee) Regulations, 2019. As part of the review of regulations on administrative aspects of the regulatory functions of IRDAI, the aforementioned regulations have been reviewed and certain amendments are proposed to the regulations so as to enhance the efficiency of the conduct of the Re-Insurance Advisory Committee.

- 1. The Key features include:
  - a) Provision to empower the Chairman of the Committee to decide the mode of meeting along with place and time.
  - b) Inclusion of specific provision for Resignation and Removal of member of the Re-insurance Advisory Committee.

The draft of the proposed Regulations is placed (Annexure – A).

All the stakeholders are requested to forward their comments / suggestions, if any, on the proposed regulations (Annexure-A) in the attached format (Annexure-B) on or before 5:00 PM on 26.11.2024 to nithya@irdai.gov.in with a copy to anjaly.jolly@irdai.gov.in